

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 73/TT/2023

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| Subject | Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from DOCO to 31.3.2024 for Asset-1: 09 Nos. of Central Sector Communication Links (DOCO-30.6.2020), Asset-2: 01 Nos. of Central Sector Communication Links (DOCO-19.3.2021), Asset-3: -09 Nos. of State Sector Communication Links (DOCO-19.3.2021) Asset-4: 03 Nos. of State Sector Communication Links (DOCO-19.4.2021), Asset-5: 02 Nos. of State Sector Communication Links (DOCO-20.4.2021) and Asset-6: 05 Nos. of State Sector Communication Links (DOCO-11.5.2021) under Project- "Establishment of Fiber Optic Communication system under wide band Communication expansion plan in North Eastern region." |
| Date of Hearing | 20.12.2023 |
| Coram | Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P. K. Singh, Member |
| Petitioner | Power Grid Corporation of India Limited |
| Respondents | Assam Electricity Grid Company Limited and others |
| Parties Present | Shri Zafrul Hasan, PGCIL Shri Mukesh Bhakar, PGCIL Shri Arjun Malhotra, PGCIL |

Record of Proceedings

PGCIL has filed the instant petition for determination of transmission tariff from COD to 31.3.2024 for Asset-1: 09 Nos. of Central Sector Communication Links (COD - 30.6.2020), Asset-2: 01 Nos. of Central Sector Communication Links (COD-19.3.2021), Asset-3: -09 Nos. of State Sector Communication Links (COD-19.3.2021) Asset-4: 03 Nos. of State Sector Communication Links (COD-19.4.2021), Asset-5: 02 Nos. of State Sector Communication Links (COD-20.4.2021) and Asset-6: 05 Nos. of State Sector Communication Links (COD-11.5.2021) under Project-"Establishment of Fiber Optic



Communication system under wide band Communication expansion plan in North Eastern Region.”

2. After hearing the representative of the Petitioner, the Commission directed the Petitioner to submit the following information on an affidavit with an advance copy to the Respondents by 5.1.2024.

- a. The Forms in Excel submitted along with the petition do not have any links/formulae. Furnish the Excel format with all the requisite links and formulae for both the Assets.
- b. Detailed justification for variation in projected capital cost vis-à-vis Investment Approval and substantiate the same with relevant documentary evidence for both assets.
- c. The details (break-up) of IDC as per IA is not clearly available.
- d. Computation of IDC claimed along with the actual drawl in Excel format given below with all formulae for both the assets.

| Loan | Amount | Interest rate | Date of drawl | Total IDC | Interest payment date up to DOCO | Interest discharged up to DOCO | Interest payment date after DOCO | Interest discharged after DOCO |
|------|--------|---------------|---------------|-----------|----------------------------------|--------------------------------|----------------------------------|--------------------------------|
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- e. The details of works for which additional capital expenditure has been projected in 2019-24, including the works against which balance/retention payments are projected to be made for both assets.

3. The Commission observed that there is a considerable time over-run in the instant assets.

4. The Commission directed the Respondents to submit their reply by 19.1.2024 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 29.1.2024. The Commission further directed the parties to complete the pleadings within the time specified and observed that no extension of time would be granted.

5. The petition will be listed for further hearing on 21.2.2024.

By order of the Commission

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(V. Sreenivas)
Joint Chief (Law)

